Unstarred Questions

(c) Disciplinary actions are taken under Rule-7 of AIS (Discipline & Appeal) Rules, 1969 against delinquent IPS officers by the Central Government, in respect of the officers working in Government of India, and by the State Government, in respect of those working in the States. Further, as per the provisions of Rule 16 (3) of All India Services (Death-Cum-Retirement Benefits) Rules, 1958, the Central Government may, in consultation with the State Government concerned, require a Member of the Service to retire "pre-mature", if they are found wanting in the discharge of their duties on the basis of a review of their entire service records. This review is to be carried out by the State Government, even in respect of officers on Central Deputation.

## Expert Committee to study and examine the domestic and international cyber laws

2474. SHRI RANJIB BISWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has set up an expert Committee to study and examine the existing domestic cyber laws and international cyber legislations;

(b) if so, the details thereof and the reasons therefor;

(c) whether the said Committee has submitted its report and if so, the details of the recommendations made by it; and

(d) if not, the time by which the Committee is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) Government of India has constituted an expert Committee under the Chairmanship of Shri T.K. Viswanathan, former Law Secretary and Members from NSCS, Department of Legislative Affairs, Department of Justice and CBI, to study Domestic & International Cyber Laws and suggest measures/ amendments in the existing domestic cyber laws. The Committee is actively engaged in the deliberations and is taking the views of various stakeholders.

## **Implementation of Unified Service Rules**

2475. SHRI DHARMAPURI SRINIVAS: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received any proposal from Telugu speaking States regarding implementation of Unified Services Rules for Teachers, if so, the details thereof;

- (b) the reasons for the inordinate delay in the matter;
- (c) whether a meeting has been held recently to discuss the matter in detail; and
- (d) the steps being taken by Government to solve the matter at the earliest?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) Yes, Sir. This Ministry has received the proposals from the State Governments of Andhra Pradesh and Telangana to organise the services of teachers and other categories of posts in Zila and Mandal Parishad Schools as local cadres in terms of the Andhra Pradesh Public Employment (Organisation of Local Cadres & Regulation of Direct Recruitment) Order 1975 {APPE (OLC & RDR) } and also to organise the posts of Gazetted Head Masters/Head Mistress Grade II in High Schools of Zila Parishad and posts of Mandal Education Office, Deputy Inspector of Schools into local cadres and to include them in third Schedule to the APPE (OLC & RDR) Order, 1975.

(b) There was no consensus between the States on the effective date of implementation.

(c) and (d) Yes, Sir. The Ministry has held meetings with both the States to resolve the issue.

## Crimes in Delhi

2476. SHRI DILIP KUMAR TIRKEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Delhi accounts for nearly 25 per cent of all the crimes committed in 53 mega cities all across India;

(b) whether it is also a fact that Delhi accounts for the highest number of rapes per lakh women; and

(c) if so, the remedial measures taken or proposed to be taken by Government to address it?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) National Crime Records Bureau (NCRB) has reported that as per data collected from mega cities, the details of total cognizable crimes reported during 2015 are as under:-

Cognizable crimes reported	Country	Delhi
Under IPC	6,76,086	1,73,947
Under Special Local Laws	13,80,043	7,305
Total	20,56,129	1,81,252